



অসম বাজপত্র
सत्यमेव जयते

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 306 দিশপুৰ, সোমবাৰ, 4 অক্টোবৰ, 2010, 12 আহিন, 1932 (শক)

No. 306 Dispur, Monday, 4th October, 2010, 12th Asvina, 1932 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 4th October, 2010

No. LGL. 40/98/240.- The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT NO. XXX OF 2010

(Received the assent of the President on 8th September, 2010)

THE ASSAM ADVOCATES' WELFARE FUND

(AMENDMENT) ACT, 2009

AN

ACT

to amend the Assam Advocates' Welfare Fund Act, 1998.

Preamble	Whereas it is expedient to amend the Assam Advocates' Welfare Fund Act, 1998, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;	Assam Act No. XVIII of 1999
Short title, extent and Commencement.	It is hereby enacted in the Sixtieth Year of the Republic of India as follows :- 1. (1) This Act may be called <i>the Assam Advocates' Welfare Fund (Amendment) Act, 2009</i> . (2) It shall have the like extent as the principal Act, (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.	
Amendment of Section 15.	2. In the principal Act, in Section 15, in sub-section (5)- (i) for the words "one thousand", occurring in between the words "of rupees" and the words "as membership fee", the words "two thousand" shall be substituted; and (ii) for the words "five hundred", occurring in between the words "instalments of rupees" and the words "each within one year", the word "one thousand" shall be substituted.	
Amendment of Section 18.	3. In the principal Act, in Section 18, in sub-section(1), for the words "three and six", appearing in between the words "rupees" and "respectively", the words "six and twelve" shall be substituted.	
Amendment of Section 19.	4. In the principal Act, in Section 19, in sub-section (1)- (i) for the word 'six', occurring in between the words "one Fund Stamp of the value of" and the words "rupees in case of Vakalatnama", the word "twelve" shall be substituted; and (ii) for the word "three", occurring in between the words "Authority and rupees" and the words "in all other cases", the word "six" shall be substituted.	

MOHD. A. HAQUE,Secretary to the Govt. of Assam,
Legislative Department, Dispur.